

(1)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 230/2004

in

OA 126/2003

New Delhi this the 25th day of August 2004

**Hon'ble Mr.Justice V.S.Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)**

Shri K.C. Gupta,
S/O Sh.Shrichand,
R/O 6-B, Anubhav Apartment,
Sector-13, Rohini, Delhi-110085

..Review applicant

VERSUS

1. Delhi Administration Delhi
Through its Chief Secretary,
5-Alipur Road, Delhi.
2. The Director, Directorate of Education,
NCT of Delhi, Delhi.

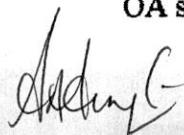
.. Respondents

O R D E R (By circulation)

Hon'ble Shri S.A. Singh, Member (A)

Review Applicant has filed the review application (RA 230/2004) against the Tribunal's orders dated 29.6.2004 in OA 126/2003 which was disposed of with the following directions:

"In order to resolve the difference between claim of the applicant and the respondents we dispose of this OA with the direction that the applicant, if he so desires, may make a detailed, reasoned and self contained representations to the respondents detailing his claim for arrears for the period 5.9.1997 to 31.12.1998. Respondents will examine the representation and the due and drawn statement placed on record by the applicant as Annexure A-24 and pass a reasoned and speaking order, within four months of receipt of the representation of the applicant and pay arrears, if any, to the applicant within a period of 2 months from the date of issue of its order. Even after this if any grievance survives the applicant is at liberty to agitate the same through a fresh OA. With these directions the OA stands disposed".



(3)

Applicant seeks review of the order on the ground that the Tribunal has inadvertently placed the applicant in an endless maze of litigation against the respondents to have the current OA completely decided by the Tribunal.

2. The applicant has stated that in the aforesaid Tribunal's order it has been wrongly mentioned that he was drawing Rs.350 as on 5.9.1971 because it had not been stated either by the applicant or by the respondents. This is incorrect because the applicant has placed Annexure A-3 in OA which shows that on 5.9.1971 he was drawing salary at Rs. 350/- PM and the applicant has also placed on record Annexure A-2 showing that he was fixed at Rs.340/-PM w.e.f. 5.9.1971 in the scale of Rs. 340-400.

3. The review applicant through this review application is trying to re-argue the whole matter which is not permitted. The issues raised by the review applicant in this RA have already been discussed/argued by the applicant. Review is only allowed when there is an error apparent on the face of the record or discovery of new and important materials or evidence which after the exercise of due diligence, were not within his knowledge or could not be produced by him at the time when the decree was passed or order made. There is no error apparent on the face of the record. Further, the RA does not come within the ambit of Order 47, Rule 1 CPC read with Rule 22 (3)(f) of the Administrative Tribunals Act.

4. In view of the above, nothing further survives in the Review Application, which is accordingly dismissed in circulation.


(S.A. Singh)
Member (A)


(V. S. Aggarwal)

Chairman